NOTIFICATIONS

S.O. 233/69.- In exercise of the powers conferred by sub-section (3) of section 1 of the Union Territories (Separation of Judicial and Executive Functions) Act, 1969 (19 of 1969), the Central Government hereby appoints the 2nd day of October, 1969, as the date on which the said Act shall come into force in all the areas of the Union territory of Delhi.

No. F.13/2/69-U.T./3.0.

Joint Secretary to the Government of India

(K. R. Prabhu)

S.O. 233/69.- In pursuance of clause (1) of article 239 of the Constitution and in partial modification of the notification of the Government of India in the Ministry of Home Affairs No. S.O. 1615, dated the 6th May, 1968, in so far as it relates to the exercise of powers and discharge of functions by the Administrator of the Union territory of Delhi, the President hereby directs that the said Administrator shall, subject to the control of the President and until further orders, exercise the powers and discharge the functions under the Code of Criminal Procedure, 1898 (5 of 1898), as amended by the Union Territories (Separation of Judicial and Executive Functions) Act, 1969 (19 of 1969), in relation to the Union territory of Delhi, specified in column 1 of the Schedule hereto annexed, subject to the general condition that the Central Government may itself exercise all or any of those powers and discharge all or any of those functions should it deem necessary so to do, and subject to the special conditions, if any, specified in column 2 of the said Schedule.

2. This notification shall have effect from the 2nd October, 1969.

Schedule showing the delegation of powers and functions under the Code of Criminal Procedure, 1898 (5 of 1898), as amended by the Union Territories (Separation of Judicial and Executive Functions) Act, 1969 (19 of 1969), to the Administrator of the Union territory of Delhi.

Powers and functions (Conditions subject to which exercisable)

(1) All powers and functions of the Magistrate under sub-section (1A)

P. T. O.